

COMPETITION APPELLATE TRIBUNAL

RTPE 32/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

**DG(I&R)Complainant
Vs.**

Indian Broad Casters Foundation & Ors. ..Respondent

**Appearances : Shri C. Shanmugam, ADG for DG
Shri A.N. Haksar, Sr. Advocate
alongwith Shri Manish Srivastava,
advocate for R-1
Shri Ajay K.Dutta, advocate for R-5
Shri Rajiv Nayyar, advocate for R-6
Shri Harihar Nandan alongwith Shri
Prince Pawaiya, advocate for R-7
Shri Nitin Mishra, advocate for R-12 &
13
Ms. Seema Sundd, advocate for R-14
Shri Shyam Moorjani, advocate for
R-16
Shri A.J. Bhambhani alongwith Ms. L.
Sethi, advocate for R-17 and 20
Shri Keshav Mohan, advocate for R-21**

ORAL ORDER

12th November, 2009

Heard learned counsel for the respondents and the representative of DG(I&R).

It appears that the recommendation which was made on 16th October, 2007 was withdrawn on the next date. That being so, nothing further survives in the matter.

The representative of the DG(I&R) stated that there is likelihood of the action being repeated in future. If and when such contingency arises, the matter shall be examined in accordance with law.

These proceedings are closed.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**IA 63/2007
RTPE 30/2007**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Sh. Kunwarpal Sharma

....Complainant

Vs.

Jaipuria Infrastructure Developers P. Ltd.Respondent

**Appearances : Shri Yatender Sharma, advocate for
Complainant
Shri Anish Verma, advocate for
respondent**

ORAL ORDER

12th November, 2009

Reply, if any, shall be filed within three weeks. Further affidavit which is required to be filed by the learned counsel for complainant, shall be filed within a period of two weeks thereafter.

List on 21st January, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**IA 01/2009
RTPE 01/2008**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

**Windsor Park Residents
Welfare Association**

...Complainant

Vs.

Assotech Realty Pvt. Ltd.

.....Respondent

**Appearances : Shri Mridul Chakravarthy, advocate for
Complainant
Shri Vivek Singh, advocate for
respondent**

ORAL ORDER

12th November, 2009

List on 19th January, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**IA 29/2008
RTPE 12/2008**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Drug Syndicate

....Complainant

Vs.

M/s. Sanof Synthelabo(I) Ltd. & Ors.Respondent

**Appearances : Shri U.N. Shukla, advocate for
Complainant**

Ms. Shradha Bhargav, advocate for R1 & R3

ORAL ORDER

12th November, 2009

It is stated by the learned counsel for the applicant that an affidavit shall be filed stating that the person who has signed the verifications in respect of learned counsel for R 1 & R2 is not the authorized signatory. The affidavit in this regard, if any, shall be filed within three weeks and the copy of the same (if any) shall be supplied to learned counsel for R 1 & R2. Further, affidavit in

respect of the said objection, if any, shall be filed by the respondent 1 & 2 within two weeks of the service of affidavit by the complainant.

List on 28th January, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**Contempt No. 03/2006
RTPE 192/1997**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I&R)

....Complainant

Vs.

M/s. Rajasthan Housing Board

.....Respondent

**Appearances : Shri C.Shanmugam, ADG for DG
Shri Soham Singh, Proxy Counsel for
Shri Narottam Vyas, advocate for
Respondent**

ORAL ORDER

12th November, 2009

A prayer is made on behalf of learned counsel for the respondent on account of his personal difficulty.

The matter shall be listed on 29th January, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**Contempt 01/2009
IA 64/2007
RTPE 31/2007**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Shri Kunwarpal SharmaComplainant

Vs.

Jaipuria Infrastructure Developers P.Ltd. ...Respondent

**Appearances : Shri Yatender Sharma, advocate for
Complainant
Shri Anish Verma, advocate for
respondent**

ORAL ORDER

12th November, 2009

Reply, if any, shall be filed within three weeks. Further affidavit which is required to be filed by the learned counsel for complainant, shall be filed within a period of two weeks thereafter.

List on 21st January, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 59/2002

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I&R)

....Complainant

Vs.

Voltas Ltd. & Anr.

.....Respondent

**Appearances : Shri C. Shanmuagam, ADG for DG
Shri Aditya Narain, advocate for
respondent**

ORAL ORDER

12th November, 2009

Order reserved.

It is stated by the learned counsel for the parties that written notes of submissions shall be filed within ten days.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

